



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA CO-OPERATIVE SOCIETIES (AMENDMENT)
BILL, 2013**

(Bill No. 26 of 2013)

By Shri Pratapsingh R. Rane, Leader of Opposition

(As introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM, GOA
OCTOBER, 2013.**

**THE GOA CO-OPERATIVE SOCIETIES (AMENDMENT)
BILL, 2013**

(Bill No. 26 of 2013)

A

BILL

further to amend the Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001)

Be it enacted by the Legislative Assembly of Goa in the Sixty-fourth year of the Republic of India, as follows:-

1. Short title and commencement. – (1) This Act may be called the Goa Co-operative Societies (Amendment) Act, 2013.

(2) It shall come into force at once.
2. Amendment of section 102.- In section 102 after clause (d) the following clause shall be inserted, namely:-
“ (da) ‘Co-operative Group Housing Society means a society in which not less than ten distinct dwelling units are presents within a contiguous geographical area.’ ”
3. Amendment of section 110. - In section 110 after sub-section (3) the following sub-section shall be inserted, namely:-
“ (4) Co-operative Housing Society which owns land or building shall construct a common fencing or a compound wall and maintain common amenities, such as roads and open spaces and shall appoint appropriate number of security guard to provide security and protection to the property out of building maintenance fund.”

Statement of Objects and Reasons

There have been an increasing number of cases of house breaking thefts etc. all over the State. Hence a gated Housing Society well secured with fencing or compound wall can be better protected and policed to prevent such incidents.

This bill seeks to achieve the above objectives.

Financial Memorandum

No financial implications involved in this bill.

Memorandum Regarding Delegated Legislation

No Delegated legislation is involved in this bill.

PORVORIM, GOA
23 SEPTEMBER, 2013

PRATAPSINGH R. RANE
LEADER OF OPPOSITION

ASSEMBLY HALL
PORVORIM- GOA
23 SEPTEMBER, 2013

N. B. SUBHEDAR
SECRETARY TO TH LEGISLATIVE
ASSEMBLY OF GOA

ANNEXURE

Extracts of section 102 and 110 of the Goa Co-operative Societies Act, 2001

102. Definitions.- In this Chapter, unless the context otherwise requires,-

- (a) “allottee” means a member of a cooperative housing society to whom a plot of land, or site, or a tenement in a building held by it, is allotted by the society;
- (b) “building fund” means a fund created by the collection of contribution from members for-
- (i) the purchase and or acquisition of land; or
 - (ii) the land development; or
 - (iii) the construction of a dwelling unit or building; or
 - (iv) the purpose of providing any other common amenities to achieve the objectives of the society
- (c) “building maintenance fund” means a fund created by collection of the contributions from its members at such rate as may be specified in the bye-laws for carrying out repairs or structural additions, improvements or alterations to the property of the cooperative housing society which are likely to increase the life of such property and to maintain the property of the said society in good and habitable condition at all times;
- (d) “commercial unit” means office, shop, godown, garage or such other premises used for commercial or industrial purpose;

110. Creation, maintenance and utilisation of building maintenance fund.- (1) A cooperative housing society, which owns land or building, shall maintain a building maintenance fund by collecting from its members contributions to the extent and in the manner as may be provided in its bye-laws.

(2) The building maintenance fund shall be utilised only for the purposes of repairs and maintenance of the building and for carrying out such structural additions and alterations to the building which are likely to increase its life.

(3) The building maintenance fund of the cooperative housing society, when not required by it for its immediate use, shall ordinarily be invested with the apex housing finance society of the State.

ASSEMBLY HALL
PORVORIM- GOA
23 SEPTEMBER, 2013

N. B. SUBHEDAR
SECRETARY TO THE LEGISLATIVE
ASSEMBLY OF GOA